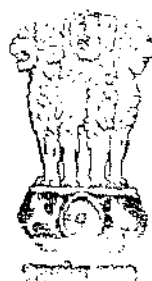


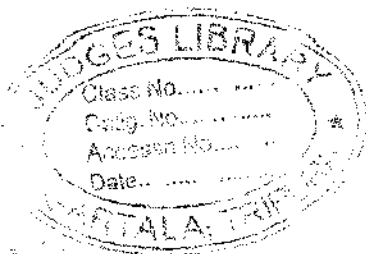
**Tripura Forest (Establishment and Regulation
of Saw-Mills and Other Wood based Industries
Rules, 1985).**

As Amended upto (6th Amendment) Rules, dt. 11.05.2020.

TRIPURA



GAZETTE



Published by Authority
EXTRAORDINARY ISSUE

Agartala, Friday, August 9, 1985 A. D.

Sravana 18, 1907 S. E.

PART-I—Orders and Notifications by the Government of Tripura,
the High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA
FOREST DEPARTMENT

No. F. 6-11/Amendment/For-84/35806.

Dated, Agartala,
the 23rd July, 1985.

NOTIFICATION

In exercise of the powers conferred by section 51 A of the Indian Forest Act, 1927 [As amended by Indian Forest (Tripura Amendment) Act, 1984] the Governor is pleased to make the following rules, namely:—

SHORT TITLE, EXTENT AND COMMENCEMENT:—

1. (1) These rules may be called the Tripura Forest (Establishment and Regulation of Saw-mills and other Wood Based Industries) Rule, 1985.
- (2) They shall extend to the whole of Tripura.
- (3) They shall come into force on the date of their notification in the Official Gazette.

DEFINITIONS:

2. (1) In these rules, unless there is any thing repugnant in the subject or Context,—

- (a) "Act" means the Indian Forest Act, 1927 [as amended by Indian Forest (Tripura Amendment) Act, 1984].
- (b) "Authorised Officer" means ~~Forest Officer not below~~ (i) a forest Officer not below the rank of a Divisional Forest Officer, or (ii) any other Officer who may be authorised by the State Government by notification in the Official Gazette, for all or any of the purpose of those rules within such local limits as may be specified in the notification.



- (c) "document" includes a valid record in the form of a pass or permit or receipt indicating the transaction of forest produce;
- (d) "Factory" means a factory as defined in the Factories Act, 1984 and also includes any premises declared by the State Government as a "Factory" under section 85 of the said Act.
- (e) "form" means a Form appended to these rules;
- (f) "licence" means a licence granted under these rules;
- (g) "permit" means a written permission for carrying out any of the acts or operations covered by these rules;
- (h) "person" includes a body, company or a society duly registered for the purpose of carrying on a business;
- (i) "saw-mill" means a mill for sawing timber or logs into logs or beams or scantlings or planks or battens and includes hand saws whether in a fixed structure or enclosure or not;
- (j) "section" means a section of the Act.
- (k) "unit" means any shop or establishment or premises used wholly or in part for manufacturing or processing or preparing for sale of commodities or articles based on forest produce as envisaged in the Indian Forest (Tripura Amendment) Act, 1984.

(2) Any other expression used in these rules but not defined, and defined in the Act, shall have the same meaning as assigned to them in the Act.

CIRCUMSTANCES PROHIBITING ESTABLISHMENT ^{OF} ~~OR~~ SAW-MILLS, ETC. AND GRANT OF LICENCE:

3. (1) No person shall establish a saw-mill and other units including factories of the categories mentioned in section 51A—

- (a) within such distance from the Government forest boundary as may be decided by the Authorised Officer;
- (b) without obtaining a licence in Form I issued by an Authorised Officer.

- (2) (a) All persons carrying on business in saw-mills and other units including factories immediately before the commencement of these rules shall also obtain licence from the Authorised Officer;
- (b) For the purpose of clause (a) such persons shall apply in Form II within a period of 90 days from the date of commencement of these rules and may carry on the said business or occupation until a licence is granted under these rules.

APPLICATION FOR LICENCE:

4. (1) For obtaining a licence under rule 3 a person shall apply to the Authorised Officer in Form II.

(2) On receipt of an application for licence, the Authorised Officer shall, after making such inquiry as he may think fit and within a period of sixty days from the date of receipt of such application, either grant or refuse to grant the licence: Provided that no licence shall be granted unless the Authorised Officer is satisfied about the location, availability of raw materials, financial capacity and past records in business of such person. Where the Authorised Officer refuses to grant such licence, he shall record the reasons therefor and such reasons shall be communicated to the person in writing.

(3) For the purpose of inquiry under sub-rule (2), the Authorised Officer may exercise the following powers:

- (a) enter into or upon any land, survey and demarcate the same, make a map thereof or authorise any other Officer to do so;
- (b) call for such documents as he deems necessary for ascertaining the merit of the application.

APPLICATION FOR RENEWAL OF LICENCE:

5. (1) An application for renewal of a licence shall be made in Form III, within thirty days before the expiry of the licence.

(2) The Authorised Officer shall deal with the application for renewal of licence in the manner provided in sub-rule (2) of rule 4.

(3) No application for renewal of a licence shall be rejected unless the holder of such licence has been given an opportunity of presenting his case and unless the Authorised Officer is satisfied that

- (i) the application for such renewal has been made after the expiry of the period specified therefor, or
- (ii) any statement made by the person making application for the grant or renewal of the licence was incorrect or materially false, or
- (iii) such person has contravened any of the terms or conditions of the licence or any provision of the Act or these rules, or
- (iv) such person does not fulfil the terms and conditions for such licence.

PROCEDURE FOR MAKING APPLICATION FOR LICENCE OR RENEWAL OF LICENCE.

6. (1) Every application referred to in clause (b) of sub-rule (2) of rule 3, sub-rule (1) of rule 4 and sub-rule (1) of rule 5 shall be accompanied by a Challan as a token of deposit in the Government Treasury of a non-refundable application fee of Rs. 50/- (Fifty) only.

(2) Every licence under ^{these} ~~this~~ rules (excepting ^{renewal} ~~renewal~~ licence) shall be issued on payment of a licence fee of rupees two hundred and fifty only.

(3) A licence granted under these rules—

- (a) shall be valid for one financial year during which it is granted
- (b) shall not be transferable, and

- (c) shall be renewable for a period not exceeding one financial year at a time on payment of renewal fee of rupees one hundred only and such renewal shall be in Form IV for each unit.

SUSPENSION OR CANCELLATION OF LICENCE.

7. The Conservator of Forests within whose jurisdiction the unit lies may, for reason to be recorded by him in writing, suspend or cancel any licence granted or renewed under these rules:

Provided that no such suspension or cancellation shall be made except after giving the holder of the licence an opportunity of being heard.

APPEAL.

8. (1) An appeal from an order refusing to grant or to renew a licence under sub-rule (2) of rule 4 or sub-rule (2) of rule 5, as the case may be, or an order suspending or cancelling a licence under rule 7, shall lie—

- (a) if the order is made by the Authorised Officer, with the Conservator of Forests of the Circle concerned; or
- (b) if the order is made by the Conservator of Forests of the Circle concerned, with the Chief Conservator of Forests, Tripura.

(2) An appeal under this rule shall be preferred within thirty days from the date of communication of the order appealed against and shall be registered in a book to be called the Register of appeal which shall be maintained by the ^{appellate} authority in Form V:

Provided that the ^{appellate} authority may admit any appeal preferred after the expiry of the period as aforesaid if it is ^{appellate} found that the appellant had sufficient cause for not preferring the appeal in time.

(3) Every order passed in appeal under these rules shall be final.

MAINTENANCE OF REGISTER AND SUBMISSION OF DECLARATION TO THE AUTHORISED OFFICER.

9. (1) A licensee under these rules shall maintain Register in Form VI, VII and VIII.

(2) Every licensee shall submit to the Authorised Officer once in every two months a declaration in Form IX which shall be compiled in the Register maintained in Form VIII within seven days of the expiry of the period of the said two months.

INSPECTION AND VERIFICATION OF RECORDS.

10. (1) The Conservator of Forests of the Circle concerned or the Authorised Officer or any Inspecting officer not below the rank of a Head Forest Guard duly appointed by the Conservator of Forests may inspect and verify at any time without notice the following within the premises of the Saw-mills and other Units including factories of a Licensee—

- (a) records required to be maintained under sub-rule (1) of rule 9;

(b) stock of raw material present; and

(c) stock of sawn timber or manufactured products or processed products.

(2) During such inspection and verification, the licensee or his authorised agent, employees and workers shall be lawfully required to extend all possible assistance and produce all documents and records as may be required during such inspection and verification.

PRODUCTION OF LICENCE, PERMIT ETC. FOR INSPECTION AND VERIFICATION.

11. For the purpose of rule 10, the licensee shall, when required to do so, produce immediately for inspection and verification—

(1) any licence, permit or other documents granted to him or required to be kept by him under the provision of these rules;

(2) any forest produce or raw materials or manufactured or processed product or any product in the process of manufacture, in his control, custody or possession whether located in the premises or not.

TRANSIT PASS FOR FOREST PRODUCE.

12. All forest produce entering or leaving a Saw-mill and other units including ~~factories~~ shall be covered by a transit pass duly issued under the provision of Tripura Forest Rule—

APPOINTMENT OF FOREST OFFICER AS INSPECTING OFFICER.

13. As soon as may be after the commencement of these rules, the Commissioner of Forests of the Circle concerned, may for the purpose of the rules appoint one or more Forest Officer not below the rank of Head Quarter Guard, as Inspecting Officer or Inspecting Officers for an area specifically mentioned in the order.

PENALTIES :-

14. Any person contravening any of the provisions of these rules shall be punishable with imprisonment which may extend to six months or with fine which may extend to five hundred rupees or with both.

(b) stock of raw material present ; and

(c) stock of sawn timber or manufactured products or processed products.

(2) During such inspection and verification, the licensee or his authorised agent, employees and workers shall be lawfully required to extend all possible assistance and produce all documents and records as may be required during such inspection and verification.

PRODUCTION OF LICENCE, PERMIT ETC. FOR INSPECTION AND VERIFICATION.

11. For the purpose of rule 10, the licensee shall, when required to do so, produce immediately for inspection and verification—

(1) any licence, permit or other documents granted to him or required to be kept by him under the provision of these rules ;

(2) any forest produce or raw materials or manufactured or processed product or any product in the process of manufacture, in his control, custody or possession whether located in the premises or not.

TRANSIT PASS FOR FOREST PRODUCE.

12. All forest produce entering or leaving a Saw-mill and other units including ~~from~~ shall be covered by a transit pass duly issued under the provision ~~of~~ Tripura Forest Rule—

APPOINTMENT OF FOREST OFFICER AS INSPECTING OFFICER.

13. Soon as may be after the commencement of these rules, the Commissioner of Forests of the Circle concerned, may for the purpose of the ~~provision~~ appoint one or more Forest Officer not below the rank of Head ~~of~~ Grade I, as Inspecting Officer ~~of~~ Inspecting Officers for an area ~~as~~ specifically mentioned in the order.

PENALTIES :-

14. Any person contravening any of the provisions of these rules shall be punishable with imprisonment which may extend to six months or with fine which may extend to five hundred rupees or with both.

FORM II

(See rules 3(2)(b) and

Form of application for licence for setting up of factory for manufacture/for existing unit/manufacture to produce.

U/factory to
on forest

To

The Conservator of Forests(or the Assistant

le, Tripura.

Sir,Inhabitant

... ..in

(in block letters)

the police Station..... 1

(address to be given in details,

by profession..... apply for a licence for setting up of Factory/Mill/Unit, to Manufacture/Manufacturing..... for existing Unit/Factory/Mill/and using as raw materials. The particulars of the Factory/Mill/Unit are given herein below :-

1. Name of the Mill/Factory/Unit :
2. Location :
3. Whether a " " " " Company, Partnership or a " " " " business and the relation of the applicant(s) with " " " " company or partnership or proprietorship (documents to be attached) Value : (Valume of timber, etc.) ar : rce/sources of raw materials :

ength or regular employees :

ength of daily rated worker :

of capital investment :

ether convicted or penalised in

Criminal/Forest Offence case :

ether possessing more than one such

ctory/Mill/Unit in the same circle :

1. Whether the licence fee is attached and if so No. and date of challan :

I have read Chapter VIII of the Indian Forest (Tripura Amendment) Act, 1984 and the rule made thereunder and under-take to abide by the same.

Place :-

Yours faithfully,

Date :-

Signature of the Applicant(S)

FORM II

(See rules 3(2)(b) and

Form of application for licence for setting up of factory to manufacture/for existing unit/manufacture to produce.

1. Name of the factory to be set up on forest land

To

The Conservator of Forests(or the Assistant

Commissioner, Tripura.

Sir,Inhabitant

.....in

(in block letters)

the police Station.....

(address to be given in details,

by profession.....apply for a licence for setting up of Factory/Mill/Unit, to Manufacture/Manufacturing.....for existing Unit/Factory/Mill/and usingas raw materials. The particulars of the Factory/Mill/Unit are given herein below:-

1. Name of the Mill/Factory/Unit:

2. Location:

3. Whether a Company, Partnership or a business and the relationship of the applicant(s) with company or partnership or proprietorship (documents to be attached)

Value:

(Volume of timber, etc.)

or:

Source/sources of raw materials:

Length of regular employees:

Length of daily rated worker:

Amount of capital investment:

Whether convicted or penalised in Criminal/Forest Offence case:

Whether possessing more than one such Factory/Mill/Unit in the same circle:

4. Whether the licence fee is attached and if so No. and date of challan:

I have read Chapter VIII of the Indian Forest (Tripura Amendment) Act, 1984 and the rule made thereunder and under-take to abide by the same.

Place :-

Yours faithfully,

Date :-

Signature of the Applicant(S)

TRIPURA



GAZETTE

Published by Authority
EXTRAORDINARY ISSUE

Agartala, Friday, February 13, 1987 A. D.

Magha 24, 1908 S. E.

PART—I Orders and notification by the Government of Tripura, the High Court, Government Treasury etc.

Government of Tripura
Forest Department

No.F.7(8)/For/F.P-86/56189

Dated, Agartala, the 5th February, 1987.

NOTIFICATION

In exercise of the powers conferred by Section 51A of the Indian Forest Act read with Clause (d) of Section 76 the Governor is pleased to make the following rules to amend the Tripura Forest (Establishment and Regulation of Saw Mills and other wood based Industries) Rules, 1985, namely :—

Short title
& commen-
cement,

1. (1) These rules may be called the Tripura Forest (Establishment and Regulation of Saw mills and other wood Based Industries) Amendment Rules, 1986.

(2) They shall come into force on and from the date of their notification in the official Gazette.

Amendment
of Rule 6.

In Rule 6 of the Tripura Forest (Establishment and Regulation of Saw mills and other Wood Based Industries) Rules, 1985.

i) for Sub-rule (1) the following shall be substituted, namely :—

("1) The following shall be rate of application fee (non refundable) and the License fee or as the case may be, the renewal license fee :—

Sl. No.	Nature of License	Application fee	License fee	Renewal license fee.
1.	For each of Saw Mills, vinner Factory, plywood Factory, paper Mills, pulp Mill, Particle Board & other wood based/forest based industries.	50.00	250.00	100.00
2.	Timber trader, shops dealing in timber (for each Forest Divn.)	50.00	250.00	100.00
3.	For each of Furniture/Cabinet/ Handicraft shop using forest produce			
	a) Self employed without engaging any workers/ labourers.	5.00	25.00	15.00
	b) With 2 workers/ labourers.	10.00	50.00	25.00
	c) With 3 to 5 workers/ labourers.	25.00	100.00	50.00
	d) With 6 or more workers/ labourers.	50.00	250.00	100.00
4. a)	For Sand, stone, fire wood and fuljharu (arjun flower) trade with or without maintaining a shop. (for each forest Divn.)	50.00	250.00	100.00
b)	Thatch, bamboo and any other minor forest produce with or without maintaining a shop. (for each forest Divn.)	10.00	50.00	25.00

ii) for the existing sub-rule (2) the following shall be substituted, namely :—

“(2) The application fee referred in sub-rule (1) shall be deposited by challan in the Government Treasury/Bank and the receipt thereof shall accompany the application. The Authorised Officer may reject the application or may grant issue or renewal of license after due consideration of the application. The license shall be issued only after the applicant deposits the licence fee within such period as the Authorised officer may direct”.

- iii) for clause (c) of Sub-rule (3), the following shall be substituted.
“(C) The application for renewal of License shall be in Form IV for each unit.”

By order of the Governor

Sd/-Illegible

Chief Secretary,
Government of Tripura.

GOVERNMENT OF TRIPURA
FOREST DEPARTMENT

NO. F. 7(71)/For/FP-88/35, 287 — 306

22 x /
March , 2000.

NOTIFICATION

In exercise of powers conferred by Section 51 A of the Indian Forest Act read with Clause (d) of Section 76, the Governor, Tripura, is pleased to make the following rules to further amend the Tripura Forest (Establishment and Regulation of Saw Mills and other Wood Based Industries) Rules, 1985, namely –

- Short title & commencement
1. (1) These rules may be called the Tripura Forest (Establishment and Regulation of Saw Mills and other Wood Based Industries) (Second amendment) Rules, 2000.
- (2) They shall come into force on and from the date of their publication in the official Gazette.
- Amendment rule 2.
2. In rule 2 of the Tripura Forest (Establishment and Regulation of Saw Mills and other Wood Based Industries) Rules, 1985 (hereinafter referred to as the principal Rules)-
- (i) in sub-rule (1) after clause (k) the following clauses shall be inserted, namely –
- (l) “High Power Committee” means the Committee constituted by the Hon’ble Supreme Court.
- (m) “Industrial Estate” means the areas notified by the Government from time to time as per order of the Supreme Court.
- (n) “Government” means the Government of Tripura.
- (o) “State Level Expert Committee” means the Committee constituted by the Government of Tripura in pursuance of order of the Supreme Court”.
- (i) after sub-rule (2) the following sub-rule shall be inserted, namely –
- “(3) On any dispute, regarding interpretation of any word/expression/clause in these rules, the decision of the Government shall be final.”
- Amendment of rule 3.
3. For rule 3 of the principal Rules the following rule shall be substituted, namely -

"3. (1) No person shall establish a Saw Mill and other Units including factories of the categories mentioned in Section 51 A -

(a) outside an Industrial Estate ; and

(b) without obtaining a licence in Form-I issued by an Authorised Officer.

(2) The saw mills, plywood mills and other wood based industries/units -

(a) Which have been cleared by High Power Committee without penalty ; and

(b) Which are penalised but High Power Committee found that it will not be against public interest if licence is granted to such industries/units, Shall be eligible for grant of licence and allotment of land in the industrial estate if such estate is on Government land."

Amendment
of rule 4.

4. In rule 4 of the principal Rules -

(i) for sub-rule (2) the following sub-rule shall be substituted, namely -

"(2) (i) On receipt of an application for licence the Authorised Officer shall, after making such enquiry as he may think fit and within a period of 30 days from the date of receipt of such application, forward the application with his report to the Principal Chief Conservator of Forests, Tripura. The Authorised Officer shall mention in his report if the required quantity of timber as determined by the approved Working Plan is available on annual basis.

(ii) The Principal Chief Conservator of Forests than forward the application together with the report of Authorised officer and his recommendation to the State Level Expert Committee for their consideration and recommendation.

(iii) After considering the recommendation of the State Level Expert Committee in each case, the Principal Chief Conservator of Forests may direct the concerned Authorised Officer to grant licence in Form No.I or reject the application for reasons to be recorded in writing.

(iv) While directing the Authorised Officer to grant licence, the Principal Chief Conservator of Forests shall decide against which notified Industrial Estate or additional industrial estates as are notified by the Government for such purposes licence shall be issued."

(ii) In sub-rule (3) for the words, brackets and figure "sub-rule (2)", the words, brackets and figures "clause (i) of sub-rule (2)" shall be inserted.

Amendment
of rule 5.

5. For sub-rule (2) of rule 5 of the principal Rules the following sub-rule shall be substituted, namely -

Amendment
of rule 6.

“(2) On receipt of an application for renewal of a licence, the Authorised Officer shall, after making such inquiry as he may think fit and within a period of 30(thirty) days from the date of receipt of such application, either grant or refuse to grant the renewal of the licence.”

6. In rule 6 of the principal Rules –

(i) for sub-rule (1), the following sub-rule shall be substituted, namely –

“(1) The following shall be rate of application fee (non refundable) and the licence fee or as the case may be, the renewal licence fee.

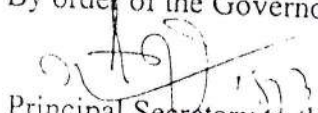
Sl No	Nature of Licence	Application fee	Licence fee	Renewal licence fee
1	2	3	4	5
1.	For each of Saw mills, veneer factory, plywood factory, paper mills, pulp mill, particle board & other wood based/forest based industries including timber treatment plants.	500.00	2,500.00	1,500.00
2.	Timber trader shops dealing in timber (for each Forest Division)	150.00	750.00	300.00
3.	For each of Furniture/Cabinet/Handicraft shop using forest produce.			
	(a) Self employed without engaging any workers/labourers.	15.00	75.00	45.00
	(b) With 2 workers/labourers.	30.00	150.00	75.00
	(c) With 3 to 5 workers/labourers.	75.00	300.00	150.00
	(d) With 6 or more workers/labourers.	150.00	750.00	300.00
4.	(a) For Sand, Stone, firewood and fuljharu (Arjun flower) trade with or without maintaining a shop (For each Forest Division)	100.00	500.00	200.00
	(b) Thatch, bamboo and any other minor forest produce with or without maintaining a shop. (For each Forest Division)	20.00	100.00	50.00

(ii) in sub-rule (2) the words “issue or” shall be omitted.

Amendment
of rule 14.

7. In rule 14 of the principal Rules for the words “five hundred Rupees”, the words “ten thousand rupees” shall be substituted.

By order of the Governor,


Principal Secretary to the
Government of Tripura.

**GOVERNMENT OF TRIPURA
FOREST DEPARTMENT**

NO.F.7(71)/FOR/FP-2002/ **7071**

June 2nd 2002

NOTIFICATION

In exercise of the power conferred by Section 51A of the Indian Forest Act, 1927, as amended by Indian Forest (Tripura Amendment) Act, 1984, the Governor, Tripura is pleased to further amend the Tripura Forest (Establishment & Regulation of Saw Mills and other wood based industries) Rules, 1985, namely -

1.

(1) These rules may be called the Tripura Forest (Establishment and Regulation of Saw Mills and other Wood Based Industries) ~~(Third Amendment) Rules, 2002.~~

(2) They shall come into force on and from the date of their publication in the Official Gazette.

2. In the Tripura Forest (Establishment & Regulation of Saw Mills and other Wood Based Industries) Rules, 1985 (herein after referred to as Principal rules), after sub-rule (2) of rule 3, the following sub-rule shall be inserted namely :-

“(3) No person shall possess or import in the State items like saw mill, spare parts of saw mill, saws, saw machines, portable sawmills or any other tree/timber cutting and/or processing equipment without obtaining a licence in Form-1 issued by an Authorized Officer”.

3. In the principal rules, the existing provision in rule 13 shall be renumbered as sub rule (1) thereof and after sub rule (1), so renumbered, the following sub rule shall be inserted namely :-

“(2) without prejudice to the powers of the Forest Officers conferred by these rules, the State Government may, for the purpose of preventing unauthorized import of items mentioned in sub rule (3) of rule 3, entrust any Officer of the Department of Taxes & Excise with the additional duties of inspection and checking at entry points in order to enforce the provision of that sub rule”.

By order of the Governor, Tripura.

Sd/- [**V. Thulasidas**]
Chief Secretary,
Tripura.

GOVERNMENT OF TRIPURA
FOREST DEPARTMENT

No.F.7 (71)/FOR-06/Part/ ^{37, 171-420} Dated, Agartala, the ¹⁶ January 2007.

NOTIFICATION

In exercise of the power conferred by Section 51A of the Indian Forest Act, 1927, as amended by Indian Forest (Tripura Amendment) Act, 1984 read with clause (d) of Section 76, the Governor, Tripura is pleased to further amend the Tripura Forest (Establishment & Regulation of Saw Mills and other wood based industries)- Rules, 1985, namely-

1. (i) These rules may be called the Tripura Forest (Establishment & Regulation of Saw Mills and other wood based industries) (Fourth Amendment) Rules, 2006.

(ii) They shall come into force on and from the date of their publication in the Official Gazette.

2. In the Tripura Forest (Establishment & Regulation of Saw Mills and other wood based industries) Rules, 1985 (herein after referred to as Principal Rules), for clause (i) and (k) of sub-rule (1) of rule 2, the following shall be substituted namely:

2 (1) (i) "Saw-mill and other Wood based Industrial Unit" means saw mill, veneer unit, plywood unit with or without slicer and/or peeler, particle board unit, block board unit, medium density fibre board unit, moulding beat unit, sandal wood oil extraction unit, or any other unit which uses any mechanical or electrical device for cutting, converting or shaping timber.

2 (1) (k) "Secondary Wood Based Industries or Shop" means Agar Wood Oil extraction unit, furniture making unit, electrical accessories making unit, sports goods manufacturing unit, handicraft manufacturing units having vertical band saw up to 9" opening and / or circular saw up to 12" diameter for the purpose of re-sawing of sawn timber originated from the HPC cleared sawmills located inside notified Wood Based Industrial Estate for its own use provided that they are not involved in sale or trade of sawn timber and also provided that they do not use round timber for sawing or re-sawing. A shop means any shop or establishment or premises used wholly or in part for sale of converted or fashioned timber, furniture, handicrafts, cabinet or other articles made of forest produce,

3. In the principal rules, the sub-rule (1) of rule 3 shall be substituted with:-

3 (1) "No person shall establish a saw-mill and other Wood Based Industrial Unit (s)" -

(a) outside an industrial estate; and

(b) without obtaining a license in Form I issued by an Authorized Officer

4. In the principal rules after sub-rule (3) of rule 3, the following sub-rule shall be inserted namely: -

3(4) No person shall establish a shop or Secondary Wood Based Industry of the categories mentioned in rule 2 (1) (k) without obtaining a license in Form I issued by an Authorized Officer.

5. In the principal rules, the rule 4 shall be substituted by the following, namely:-

4 (1) (i) For obtaining a license under rule 3 (1) a person shall apply to the Authorized Officer in Form No. II.

4 (1) (ii) On receipt of an application for license the Authorized Officer shall, after making such enquiry as he may think fit and within a period of 30 days from the date of receipt of such application, forward the application with his report to the Principal Chief Conservator of Forests, Tripura. The Authorized Officer shall mention in his report if the required quantity of timber as determined by the approved Working Plan or from private holdings is available on annual basis.

4 (1) (iii) The Principal Chief Conservator of Forests then forward the application together with the report of Authorized Officer and his recommendation to the State Level Expert Committee for their consideration and recommendation.

4 (1) (iv) After considering the recommendation of the State Level Expert Committee in each case, the Principal Chief Conservator of Forests may direct the concerned Authorized Officer to grant license in Form No. I or reject the application for reasons to be recorded in writing.

4 (1) (v) While directing the Authorized Officer to grant license, the Principal Chief Conservator of Forests shall decide against which notified Industrial Estate or additional Industrial Estates as are notified by the Government for such purposes, license shall be issued.

Provided that no such permission shall be granted without first complying with the directions issued by the Hon'ble Supreme Court or any other competent authority from time to time.

- 4(2) (i) For obtaining a license under rule 3 (4) a person shall apply to the Authorized Officer in Form No. II.
- 4(2) (ii) On receipt of an application for license the Authorized Officer shall, after making such enquiry as he may think fit and within a period of 30 days from the date of receipt of such application, forward the application with his report to the territorial Conservator of Forests having jurisdiction over the area.
- 4(2) (iii) After considering the recommendation of the Authorized Officer in each case the Conservator of Forests may direct the concerned Authorized Officer to grant license in Form No. I or reject the application for reasons to be recorded in writing.
- 4(3) For the purpose of inquiry under rule clause (ii) or sub-rule (1) and clause (ii) of sub-rule (2), the Authorized Officer may exercise the following power:
 - (a) enter into or upon any land, survey and demarcate the same, make a map thereof or may authorize any other Officer to do so.
 - (b) call for such documents as he deems necessary for ascertaining the merit of the application.

6. In the principal rules the second column against Sl. No. 1 under sub-rule 1 of rule 6 shall be substituted with:-

- (i) For each of Sawmills, veneer unit, ply wood unit, paper mill unit, particle board unit and other wood based / forest based industries including timber treatment plants, Agar Wood / Sandal Wood extraction or sale establishment, Moulding Beat establishment, Electrical Accessories, Sports Goods manufacturing establishment.


In the Principal Rules after sub-rule (3) (c) of Rule 6 following sub-rule shall be inserted, with:-

- 6(3) (d) In case of transfer of ownership of establishment under the rules the old license has to be surrendered and the license issuing authority shall be competent to transfer the ownership and issue new licenses after observing all formalities and instructions in force.

7. In the principal rules, the rule 7 shall be substituted with:-

7. The Conservator of Forests within whose jurisdiction the Saw-mill or other Wood based Industrial Unit or Secondary Wood based Industrial Unit or shop lies may, for reasons to be recorded by him in writing, suspend or cancel any license granted or renewed under these rules; provided that no such suspension or cancellation shall be made except after giving the holder of the license an opportunity of being heard.
8. In the principal rules, the sub-rule (1) of rule 8 shall be substituted with:-
- 8(1) An appeal against an order refusing to grant or to renew a license under sub-rule (1) of rule 4 or sub-rule (2) of rule 5, as the case may be, or an order suspending or canceling a license under rule 7, shall lie-
- (a) if the order is made by the Authorized Officer, with the Conservator of Forests of the Circle concerned; or
 - (b) if the order is made by the Conservator of Forests of the Circle concerned, with the Chief Conservator of Forests dealing with the subject;
 - (c) if the order is made by the Principal Chief Conservator of Forests of Tripura, with the State Government.
9. In the principal rules, the sub-rule (1) and (2) of rule 9 shall be substituted with:-
- 9 (1) A licensee for establishment of "Shop or Secondary Wood Based Industries" under these rules shall maintain register in form VII & VIII.
- (2) The maintenance of records by the Saw mills and other wood based industrial units and submission of returns shall be regulated in accordance with the guidelines for the wood based units in North Eastern States as issued by the Ministry of Environment & Forest vide their No. 8-180/ NEC/ 2001, dated 27th September 2001. Each of such wood based unit shall maintain the records in proforma annexed with the guidelines.

By order of the Governor,


(SHASHI PRAKASH)
Chief Secretary
Government of Tripura.

The Manager, Tripura Government Press, Agartala along with 5 copies for publication in the next Gazette.

Copy to:

1. The Member, Secretary, Central Empowered Committee, New Delhi.
2. The Principal Chief Conservator of Forests, Tripura, Agartala.
3. The Addl. Principal Chief Conservator of Forests, Tripura, Agartala.
4. The Chief Conservator of Forests (Administration), Tripura, Agartala.
5. The Chief Conservator of Forests (Planning & Development), Tripura, Agartala.
6. The Chief Conservator of Forests (Protection), Tripura, Agartala.
7. The Conservator of Forests, M&E/WRT/Social Forestry/Wildlife.
8. The Conservator of Forests, Southern / Northern Circle.
9. The District Magistrate & Collector, West/South/North/Dhalai District.
10. The Divisional Forest Officer, Sadar / Research / Working Plan Division No. I/II / Training / Udaipur / Bagafa / Gumti / Teliamura / Ambassa / Manu / Kailashahar / Kanchanpur / Direction Division.
11. The Wildlife Warden, Sepahijala / Trishna.
12. The Chief Engineer, Public Works Department, Tripura, Agartala.
13. The Sub-Divisional Magistrate, Sadar / Bishalgarh / Udaipur / Amarpur / Belonia / Sabroom / Sonamura / Khowai / Kamalpur / Ambassa / Gandacherra / Longtarai / Kailashahar / Kanchanpur / Dharmanagar.
14. The Chief Executive Officer, TTAADC, Khumlung, Tripura.
15. The In-Charge, Divisional Forest Protection Party,
16. The Range Officer
17. The Beat Officer,
18. The In-Charge, Sectoral Forest Patrol Party,
19. The In-Charge, Forest Drop Gate / Check Post,
20. All Section of PCCF Office.
21. Forest Manual File

FORM VII

[See Rule 9(1)]

Register for records of sawn /chipped (daily) timber

Date	Name of the Sawmill from where timber is purchased / procured	T.P. No and date	Species	Measurement of timber pieces procured			No. of Pieces	Volume (In cum)
				Length	breadth	Thickness(T)		
1	2	3	4	5	6	7	8	9

FORM VIII

[See Rule 9(1)]

Register for daily outturn

Date	Opening Stock (Sawn timber)	Procurement of sawn timber	Disposal of sawn timber	Closing balance
1	2	3	4	5 (2+3-4)

In cum

Note :

1. Monthly abstract / return is to be submitted to the concerned Divisional Forest Officer.

GOVERNMENT OF TRIPURA
FOREST DEPARTMENT

55960-56031

No.F.7(71)/For/FP-06-14/IFA/

Dated, Agartala, the th25 March, 2015

NOTIFICATION

In exercise of the powers conferred by Section 51A of the Indian Forest Act, 1927, as amended by Indian Forest (Tripura Amendment) Act, 1984 read with clause (d) of Section 76, the Governor, Tripura is pleased to further amend the Tripura Forest (Establishment & Regulation of Saw Mills and other wood based industries)- Rules, 1985, namely-

1. (i) These rules may be called the Tripura Forest (Establishment & Regulation of Saw Mills and other wood based industries) (Fifth Amendment) Rules, 2015.

(ii) They shall come into force on and from the date of their publication in the Official Gazette.

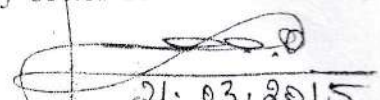
2. In the Tripura Forest (Establishment & Regulation of Saw Mills and other wood based industries) Rules, 1985 (herein after referred to as Principal Rules), for clause (i) of rule 6, shall be substituted namely:-

(i) The following shall be rate of application fee (non refundable) and the licence fee or as the case may be, the renewal licence fee:-

Sl No.	Name of Licence	Application fee	Licence fee	Renewal fee
1	2	3	4	5
1.	For each of saw mills, veneer factory, plywood factory, paper mills, pulp mill, particle board and other wood based/ forest based industries including timber treatment plants	1000.00	5000.00	3000.00
2.	Timber trader shops dealing in timber (for each Forest Division)	300.00	1500.00	600.00
3.	For each of Furniture/ Cabinet/ Handicraft shop using forest produce.			
	(a) With up to 5 workers	150.00	600.00	300.00
	(b) Above 5 workers	300.00	1500.00	600.00
4.	(a) For firewood and fuljharu (Arjun flower) trade with or	200.00	1000.00	400.00

	without maintaining a shop (For each Forest Division). Remarks: Licence fee etc for sand & stone will be governed by the Tripura Minor Mineral concession Rule, 2014.			
	(b) Thatch, bamboo, and any other minor forest produce with or without maintaining a shop (For each Forest Division)	40.00	200.00	100.00
	(c.) Export licence for MFP	1000.00	6000.00	4000.00

By order of the Governor,


(Dr. V. K. Bahuguna)
Principal Secretary to the
Government of Tripura
Department of Forests

To


The Manager, Tripura Government Press, Agartala along with 10 copies of Notification for publication of the Notification in the next issue of the Tripura Gazette.

Copy to:-

1. The Principal Secretary to the Chief Minister, Tripura.
2. The PS to the Forest Minister, Tripura.
3. The SA & JS to the Chief Secretary, Govt. of Tripura.
4. The PS to the Principal Secretary, Forests, Govt. of Tripura.
5. The Principal Chief Conservator of Forests, Tripura.
6. The Principal Chief Conservator of Forests & CWLW, Tripura.
7. The Addl. PCCF (Protection)/ Addl. PCCF (APR).
8. The CEO & PD, IGDC Project, Tripura.
9. The CEO & PD, Tripura JICA Project, Tripura.
10. The Chief Conservator of Forests, WP & Survey/ Territorial/ IT/ P&D/RT/Protection.
11. The Conservator of Forests, FP & IT/ Territorial Coordination/ Sri Angshuman Dey, CF.
12. The Addl. Secretary to the Govt. of Tripura, GA(C & C) Deptt. Agartala.
13. The Deputy Conservator of Forests, HQ/ P&D/ EAP/ Working Plan No-1 /& II/ Research Divn./ Training Division.
14. The District Forest Officer, West/ South/ North/ Dhalai/ Unakoti/ Khowai/ Gumti/ Sepahijala.
15. The Director Clouded Leopard National Park, FHQ at Agartala.

Contd./P-3.

16. The Divisional Forest Officer, Sadar/ Teliamura/ Ambassa/ Manu/ Kailashahar/ Kanchanpur/ Udaipur/ Gumti/ Bagafa/ Direction Divn.
17. The Sub-Divisional Forest Officer, Sadar/ Sadar Urban/ Teliamura/ Khowai/ Ambassa/ Manu/ Kumarghat/ Kailashahar/ Kanchanpur/ Dharmanagar/ Bishalgarh/ Sonamura/ Udaipur/ Amarpur/ Bagafa/ Karbok/ Sabroom.
18. The Wildlife Warden, Sepahijala/ Trishna/ Gumti/ Rowa.
19. The Director, Sepahijala Zoological Park, Sepahijala.
20. All Range Office/ Beat Office through the concern DFO/SDFO.


21.03.15
Principal Secretary to the
Government of Tripura
Department of Forests

GOVERNMENT OF TRIPURA
FOREST DEPARTMENT

NoF.7(71)/For/FP-06-14/IFA/3725—782

Dated 11 May 2020

NOTIFICATION

In exercise of the powers conferred by Section 51A of the Indian Forest Act, 1927, as amended by Indian Forest (Tripura Amendment) Act, 1984 read with clause (d) of Section 76, the Governor, Tripura is pleased to further amend the Tripura Forest (Establishment & Regulation of Saw Mills and Other Wood Based Industries) Rules, 1985, namely-

1. **Short Title and Commencement:**

- (i) These rules may be called the Tripura Forest (Establishment & Regulation of Saw Mills and Other Wood Based Industries) (Sixth Amendment) Rules, 2020.
- (ii) They shall come into force on and from the date of their publication in the Official Gazette.

2. **Amendment of Rule 2 :**

In clause (k) of sub-rule (1) of Rule 2 of the Tripura Forest (Establishment & Regulation of Saw Mills and Other Wood Based Industries) Rules, 1985 (herein after referred to as the Principal Rules), in the definition of 'Secondary Wood Based Industries or Shop' after the expression 'forest produce', the expression '*excluding bamboo and bamboo products*' shall be inserted.

3. **Amendment of Rule 4 :**

In clause (i) of sub rule (2) of Rule 4 of the Principal Rules, after the existing contents, the following shall be inserted:

"For the purpose of this rule, the Sub-Divisional Forest Officer and Wildlife Warden shall exercise the powers of the Authorized Officer only for the purpose of secondary wood based industry or shop, and the District Forest Officer shall exercise the powers of the Conservator of Forests within their respective jurisdiction".

4. **Amendment of Rule 6 :** In the Principal Rules, the sub-rule (1) of rule 6 shall be substituted as follows:-

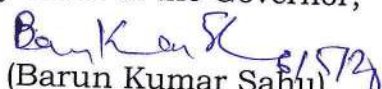
The following shall be rate of application fee (non refundable) and the license fee or as the case may be, the renewal license fee:-

Sl. No	Name of License	Applica tion fee for license (nil for renewal)	License fee	Renewal fee per year (Not exceeding three financial years at a time)
1.	For each of Saw mills, veneer factory, plywood factory, paper mills, pulp mill, particle board and other wood based/ forest based industries including timber/ rubber wood_treatment plants	5000/-	25000/-	10000/-
2.	Timber trader shops dealing in timber	1000/-	5000/-	2000/-
3.	For each of furniture/ cabinet/ handicraft shop using forest produce			
	(a) with up to 5 workers	500/-	1200/-	1000/-
	(b) above 5 workers	1000/-	5000/-	2000/-
4.	(a) For NTFP including firewood	500/-	1200/-	500/-
	(b) Export license for NTFP/ Timber outside NER through railways	5000/-	10000/-	20000/-

5. In the Principal Rules, the sub-rule (3) (c) of rule 6 shall be substituted as follows:-

A license granted under these rules shall be renewed for a period not exceeding three financial years at a time on payment of renewal fees and such renewal shall be in Form IV for each unit.

By order of the Governor,


(Barun Kumar Sahu)


Principal Secretary to the
Government of Tripura

To

The Manager, Tripura Government Press, Agartala along with 10 copies of the Notification for publication of the Notification in the next issue of the Tripura Gazette and also to send 50 copies of the Gazette to the O/o PCCF, Tripura for wide circulation.

Copy to:-

1. The Special Secretary to the Chief Minister, Tripura.
2. The PS to the Forest Minister, Tripura.
3. The PS to the Chief Secretary, Govt. of Tripura.
4. The Principal Chief Conservator of Forests & HoFF, Tripura.
5. The Principal Chief Conservator of Forests & CWLW, Tripura.
6. The Principal Chief Conservator of Forests, PF, M&E, o/o the PCCF, Tripura.
7. The Addl. Principal Chief Conservator of Forests, APR, o/o the PCCF, Tripura.
8. The Managing Director, TFDPC Ltd., Abhoynagar, Agartala.
9. The Chief Conservator of Forests, Protection/ WP&S/ Territorial/ IT/ P&D, o/o the PCCF, Tripura.
10. The CEO & PD, Tripura JICA Project, Tripura.
11. The CEO & PD, IGDC Project, Tripura.
12. The Conservator of Forests, Territorial/ Estt. & HRD/, O/o the PCCF, Tripura.
13. The Deputy Conservator of Forests, FP/ HQ/ P&D/ EAP/ Working Plan No.-I/ No-II/ Research/ Training, O/o the PCCF, Tripura.
14. The District Forest Officer, North/ Unakoti/ Dhalai/ Khowai/ West/ Sepahijala/ South/ Gomati District.
15. The Sub-Divisional Forest Officer, Sadar/ Mandai/ Telaimura/ Khowai/ Ambassa/ Manu/ Kumarghat/ Dharmanagar/ Kailashahar/ Kanchanpur/ Bishalgarh/ Sonamura/ Udaipur/ Bagafa/ Amarpur/ Karbook/ Sabroom.
16. The Wildlife Warden, Gumti/ Trishna/ Sepahijala/ Rowa.
17. The Director, Sepahijala Zoological Park, Sepahijala.
18. I/C GIS Lab for information and necessary uploading in the departmental website.
19. All Range office/ Beat office through the concerned DFOs/SDFOs.

 11.05.2020
Joint Secretary to the
Government of Tripura